

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8649/2015

(Arising out of impugned final judgment and order dated 26-08-2015 in CRLA No. 2216/2006 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SAURABH MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 8671/2015

Date : 16-04-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh Bisht, Adv.
Ms. Sansriti Pathak, Adv.
For M/S. Vidhi International, AOR

For Respondent(s) Mr. Pallav Gupta, Adv.
Ms. Supriya Juneja, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

No case for grant of bail has been made out.

Application for bail is rejected at this stage.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER